

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 00576 of 2012

(Arising out of Order-in-Appeal No. 130/2012 dated 30.06.2012 passed by the Commissioner of Customs, Central Excise (Appeals) Tiruchirappalli -620 001

M/s. PKM Infotech CADD Centre,
5834/2-PKM Building,
Santhanathapuram
Pudukottai - 622001

Appellant

VERSUS

The Commissioner of Central Excise,
1 – Williams Road
Trichy - 620001

Respondent

APPEARANCE:

Shri. M. Kannan, Advocate for the Appellant

Shri. Vikas Jhajharia, Assistant Commissioner (A.R.) for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI C. J. MATHEW, MEMBER (TECHNICAL)

DATE OF HEARING : 04.02.2020
DATE OF DECISION : 04.02.2020

FINAL ORDER No. 40123 / 2020

PER BENCH :

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to

restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(C. J. MATHEW)
Member (Technical)

RKP